

(2024) 05 RAJ CK 0177

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 5247 Of 2024

Rajesh @ Raju Fauji

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 23-05-2024

Acts Referred:

Narcotic Drugs And Psychotropic Substances Act, 1985 — Section 8, 15, 29
Code Of Criminal Procedure, 1973 — Section 439

Citation : (2024) 05 RAJ CK 0177

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : SK Verma, Mukesh Trivedi, Avinash Godara, Ramesh

Final Decision : Allowed

Judgement

Manoj Kumar Garg, J

The petitioner has been arrested in connection with FIR No.133/2021 of Police Station Shahpura, District Bhilwara for the offence punishable under Sections 8/15, 8/29 of NDPS Act. He has preferred this bail application under Section 439 Cr.P.C.

Investigating Officer is present in persons before this Court. Counsel for the petitioner submits that similar situated co-accused persons namely Sunil Dudi, Ramdev Jat, Naitram Vishnoi and Prakash have already been released on bail by this Court. The case of the present accused-petitioner is similar to those of the co-accused. The accused-petitioner is in judicial custody since 24.07.2023 and the trial of the case will take sufficient long time to be concluded. Therefore, the benefit of bail should be granted to the accused-petitioner.

Learned Public Prosecutor has opposed the bail application. Having regard to the totality of the facts and circumstances of the case, without expressing any opinion on the merits of the case, I deem it just and proper to grant bail to the accused petitioner under Section 439 Cr.P.C.

Accordingly, the bail application filed under Sec.439 Cr.P.C. is allowed and it is directed that petitioner Rajesh @ Raju Fauji S/o Sh. Karna Ram shall be released on bail in connection with FIR No.133/2021 of Police Station Shahpura, District Bhilwara provided he executes a personal bond in a sum of Rs.2,00,000/-with two sound and solvent sureties of Rs.1,00,000/- each to the satisfaction of learned trial court for his appearance before that court on each and every date of hearing and whenever called upon to do so till the completion of the trial.